

ASSAM ACT IV OF 1953

THE ASSAM LOCAL BOARD ELECTIONS (EMERGENCY PROVISIONS) ACT, 1953

(Passed by the Assembly)

(Received the assent of the Governor on the 30th March 1953)

[Published in the *Assam Gazette*, Extraordinary, dated the 30th March 1953]

An
Act

to provide for the postponement of Local Board Elections

Preamble. WHEREAS it is expedient to postpone the Assam Local Board Elections due to be held before the 1st April, 1953.

It is hereby enacted as follows:—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Local Board Elections (Emergency Provisions) Act, 1953.

(2) It shall have the like extent as the Assam Local Self-Government Act, 1915. Assam Act I of 1915.

(3) It shall come into force at once.

Postponement of Elections. 2. Notwithstanding anything contained in section 9 of the Assam Local Self-Government Act, 1915, or in the Assam Local Board Elections (Emergency Provisions) Act, 1950, the Local Board Elections due to be held before the 1st April, 1953 may be postponed by order of the State Government for such period as they may deem necessary: Assam Act I of 1915. Assam Act V of 1950.

Provided that such period shall not extend to a date later than the 31st March, 1954.

[*Price anna 1 or 1d.*]